

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF G.R.S. ISPAT COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	G.R.S. ISPAT COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	21/11/1995
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC074029
5. Address of the registered office and principal office (if any) of corporate debtor	PU-108 PITAMPURA NEW DELHI DL 110034 IN
6. Insolvency commencement date in respect of corporate debtor	Order Date: 28 November 2019 (Order Received on 02 December 2019)
7. Estimated date of closure of insolvency resolution process	27 May 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Navjit Singh & IBBI/IPA-001/IP-P00314/2017-18/10578
9. Address and e-mail of the interim resolution professional, as registered with the Board	218-a, 1st Floor, Shop No. 4, Rama Market, Pitampura, Delhi-110034 & navjit92ca@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	218-a, 1st Floor, Shop No. 4, Rama Market, Pitampura, Delhi-110034 & grsicipl.cirp2019@gmail.com
11. Last date for submission of claims	15 December 2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the G.R.S. ISPAT COMPANY PRIVATE LIMITED on Order Date: 28 November 2019 (Order Received on 02 December 2019).




The creditors of **G.R.S. ISPAT COMPANY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **15 December 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Navjit Singh
Interim Resolution Professional of
G.R.S. ISPAT COMPANY PRIVATE LIMITED
Registration No: **IBBI/IPA-001/IP-P00314/2017-18/10578**

Date: December 04, 2019
Place: Delhi

4/12/19